

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

IA No.74/2017 IN

TP No.257/2016

UNDER SECTION 621-A OF CA/1956

IN THE MATTER OF M/S. GARDNER AEROSPACE-PRANITA
PRIVATE LIMITED

Coram: 1. Hon'ble Shri.Ratakonda Murali, Member Judicial
2. Hon'ble Dr. Ashok Kumar Mishra, Member, Technical


Order delivered on 4thth August, 2017

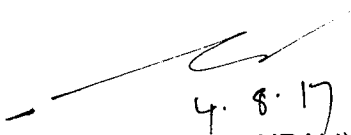
For the Petitioner: M/s. Conscientia Law Associates, Advocates.

ORDER

Counsel for petitioner is present. IA No.74/17 is taken up. This application is filed for condoning the delay of 16 days in filing INC-28. The reasons offered in the application that the final order was passed by the Tribunal on 14.12.2016 and the copy of the final order was collected from the Tribunal and it was sent to the Company by post. The said post was misplaced and the order could not be traced. Therefore, there was delay in filing Form INC-28 and that delay may be condoned.

Considering the submissions made by the counsel for petitioner there are grounds to condone the delay of 16 days in filing INC-28. The delay is condoned and IA No.74/17 is allowed.


(ASHOK KUMAR MISHRA)
MEMBER (TECHNICAL)


4.8.17
(RATAKONDA MURALI)
MEMBER (JUDICIAL)